

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 84
TO BE ANSWERED ON 20.07.2026**

**WELFARE OF UNORGANISED WORKERS IN SIDHI AND
SINGRAULI DISTRICTS**

†84. DR. RAJESH MISHRA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total number of unorganised workers registered so far on the e-Shram portal in Sidhi and Singrauli districts;**
- (b) whether the registered workers are receiving the benefits of social security and schemes such as the Pradhan Mantri Shram Yogi Maandhan Yojana and if so, the area-wise details of the beneficiaries;**
- (c) the special measures taken by the Government for housing and healthcare of migrant labourer's working in industrial areas such as Singrauli district;**
- (d) whether there is any proposal under consideration to establish an Employees' State Insurance (ESI) Hospital or Dispensary in Singrauli district, and if so, the details thereof; and**
- (e) the number of workers currently covered under ESI Scheme in the Sidhi Lok Sabha Parliamentary Constituency?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (e): The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August, 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW) including platform workers, migrant workers etc. The eShram portal registers the unorganised workers including gig and platform workers and provides them a Universal Account Number (UAN) on a self-declaration basis.

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Over 31.78 crore unorganised workers have already been registered on eShram portal including over 4.29 lakhs registrations in Sidhi district and 3.89 lakhs registrations in Singrauli district.

Details of unorganised workers registered on eShram portal enrolled under various social security schemes in Sidhi and Singrauli districts is annexed.

In keeping with the vision of the Budget Announcement 2024-25 on developing eShram as a One-Stop-Solution for unorganized workers to have access to various social security schemes, Ministry of Labour and Employment launched the eShram- “One-Stop-Solution” on 21st October 2024. eShram- “One-Stop-Solution” entails integration of different social security/ welfare schemes at single portal i.e. eShram. This enables unorganised workers registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.

So far, fifteen (15) schemes of different Central Ministries/ Departments have already been integrated/ mapped with the eShram to extend benefits and access to social security schemes to eShram cardholders including Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Viksit Bharat-Guarantee for Rozgar and Aajeevika Mission (Gramin) (VB-G RAM G), Pradhan Mantri Awas Yojana – Gramin (PMAY-G), Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana – Urban (PMAY-U), Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), One Nation One Ration Card (ONORC) and Pradhan Mantri Matru Vandana Yojana (PMMVY), etc.

Apart from the above, eShram has linkages with National Career Service (NCS) for Job Opportunities , Skill India Digital Hub (SIDH) for Skill Development, Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) for Pension and convergence portal of MoHUA.

In order to safeguard the interest of the Migrant workers, Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act,1979 provided for registration of certain establishments employing Inter-State Migrant Workers and licensing of contractors. Workers employed with such establishment were to be provided payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc.

This Act has now been subsumed in the Occupational Safety, Health and Working Conditions (OSH) Code, 2020. The OSH Code, provides for decent working conditions, minimum wages, grievance redressal mechanisms, toll free helpline, journey allowance, protection from abuse and exploitation and social security to all categories of organized and unorganized workers including migrant workers. With expanded social security, stronger protections and nationwide portability of entitlements, the codes place workers, especially migrant workers firmly at the centre of labour governance.

The provisions of OSH Code applicable for migrant workers are detailed as under:

It shall be the duty of every contractor or the employer, of an establishment employing inter-State migrant workers in connection with the work of that establishment-

(a) to ensure suitable conditions of work to such worker having regard to the fact that he is required to work in a State different from his own State;

(b) in case of fatal accident or serious bodily injury to any such worker, to report to the specified authorities of both the States and also the next of kin of the worker;

(c) to extend all benefits to such worker which are available to a worker of that establishment including benefits under the Employees' State Insurance Act, 1948 or the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 or any other law for the time being in force and the facility of medical check-up as available to a worker under clause (c) of sub-section (1) of section 6.

(d) the employer shall pay, to every inter-State migrant worker employed in his establishment, in a year a lump sum amount of fare for to and fro journey to his native place from the place of his employment, in the manner taking into account the minimum service for entitlement, periodicity and class of travel and such other matters as may be prescribed by the appropriate Government.

Ministry of Housing and Urban Affairs (MoHUA) has also launched Affordable Rental Housing Complexes (ARHCs) a sub-scheme of Pradhan Mantri Awas Yojana-Urban (PMAY-U) to Address the accommodation needs of migrant workers.

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A proposal regarding setting up of ESI Hospital in Singrauli District of Madhya Pradesh has been received from Smt. Radha Singh, Hon'ble Minister of State for Panchayat and Rural Development of Madhya Pradesh vide letter dated 26.06.2026, which has been received on 07.07.2026, for consideration.

The number of workers currently covered under ESI Scheme in the Sidhi Lok Sabha Parliamentary Constituency is 26,335.

Annexure referred to in reply to Part (a) to (e) of the Lok Sabha Unstarred Question No. 84 for 20.07.2026 regarding “Welfare of Unorganised workers in Sidhi and Singrauli Districts” raised by Dr. Rajesh Mishra.

Details of unorganised workers registered on eShram portal enrolled under various social security schemes in Sidhi and Singrauli districts as on 14.07.2026.

Schemes	Enrollments in Sidhi District	Enrollments in Singrauli district
Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY)	3,04,582	2,71,693
Indira Gandhi National Disability Pension Scheme (IGNDPS)	92	34
Indira Gandhi National Widow Pension Scheme (IGNWPS)	208	110
One Nation One Ration Card (ONORC)	3,73,992	3,50,465
Pradhan Mantri Awas Yojana – Gramin (PMAY-G)	6,449	5,617
Pradhan Mantri Awas Yojana – Urban (PMAY-U)	3,107	1,721
Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY)	19,866	15,958
Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)	55,811	60,836
Pradhan Mantri Matru Vandna Yojana (PMMVY)	8,172	7,161
Pradhan Mantri Matsya Sampada Yojana (PMMSY)	24	36
Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi)	2,422	4,496
Pradhan Mantri Suraksha Bima Yojana (PMSBY)	1,25,496	1,10,850
Viksit Bharat-Guarantee for Rozgar and Aajeevika Mission (Gramin) (VB-G RAM G)	75,112	51,759
